

65

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO.204 OF 2004
IN
O.A. NO.822 OF 2004

New Delhi, this the 23rd day of August, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

1. Shri Om Prakash,
S/o Shri Harkey,
Carpenter,
Under Senior Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.
2. Shri Vishnu,
S/o Shri Gopal,
Mason,
Senior Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.
3. Shri Ram Lal,
S/o Shri Kanhiya Lal,
Khallasi,
Under Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.
4. Shri Hari Lal,
S/o Shri Surjan,
Khallasi,
Under Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.
5. Shri Dukh Saran,
S/o Shri Surjan,
Fitter,
Under Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.
6. Shri Jeewan Lal,
S/o Shri Raja Ram,
Fitter,
Under Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.
7. Shri Laljit,
S/o Shri Phool Singh,
Khallasi,
Senior Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.

8. Shri Ram Saroop,
S/o Shri Agwan,
Mason,
Under Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.
9. Shri Gun Bahadur,
S/o Shri Tara Bahadur,
Khallasi,
Under Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.

...Applicants

(By Advocate: Shri Amit Anand)

versus

Union of India : Through

1. Shri R.R. Jaruhara,
General Manager, Northern Railway,
Baroda House, New Delhi.
2. Shri P.K. Goyal,
Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi.
3. Shri Viney Kumar
Section Engineer (Works),
Northern Railway, Delhi Kishan Ganj,
Delhi.

....Respondents

(By Advocate : Shri R.K. Shukla)

ORDER (ORAL)

SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) :

Learned counsel heard.

2. MA 1473/2004 made on behalf of respondents in the OA was allowed on 22.7.2004 granting the respondents two months period for complete implementation of Tribunal's order. As such this CP has become infructuous.

3. CP 204/2004 is dismissed as infructuous with liberty to revive the same on remaining aggrieved after compliance of the Tribunal's directions by the respondents.

S. Raju

(SHANKER RAJU)
MEMBER (J)

V.K. Majotra

(V.K. MAJOTRA)
VICE CHAIRMAN (A)